श्री शाहनवाज खां: जी हां, पैसेन्जर एिमिनिटीज कमेटीज बनी हुई हैं ग्रौर वे हसब जरूरत हर एक स्टेशन का जायजा लेती हैं ग्रौर उसके मुताबिक वे बैठती है। फिर वे तय करती हैं कि कहां शेड बनेगा कहां नहीं बनेगा।

*122. [Postponed to the 19th April, 1960.]

123. [The questioner (Shri Jugal Kishore) was absent. For answer, vide cols. 831-32 infra.]

SANITARY CONDITIONS IN THE HUDSON LINES TENEMENTS, KINGSWAY CAMP, DELHI

- *124. SHRI M. P. BHARGAVA Will the Minister of Health be pleased to state:
- (a) whether there has been any recent check-up of the sanitary conditions in the Hudson Lines tenements in the Kingsway Camp, Delhi; and
- (b) if so, whether the tenements are fit to serve as human dwelling places?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir. Tenements in Hudson Lines are inspected by the Sanitary staff of the Municipal Corporation of Delhi frequently.

(b) There are a large number of old Military barracks in the Hudson and Outram Lines of the Kingsway Camp which are not quite suitable as dwelling places.

SHRI M. P. BHARGAVA: May I know whether it is a fact that there are open drains running in between the rows of tenements in the entire colony?

SHRI D. P. KARMARKAR: I have not information, but it is possible.

SHRI M. P. BHARGAVA: May I know whether it is a fact that there are dry latrines which add to the insanitary conditions and that these too are few for the persons living there and using them?

SHRI D. P. KARMARKAR: Yes, Sir. Dry latrines, if there are any—I have no information that they are there—are insanitary and they are not quite satisfactory.

SHRI M. P. BHARGAVA: Is the hon. Minister aware that there is shortage of water also, especially during summer months?

SHRI D. P. KARMARKAR: Yes, Sir, perhaps, but I have no information.

SHRI M. P. BHARGAVA: What steps are being taken by Government to relieve the people living there of these difficulties?

SHRI D. P. KARMARKAR: The only step that I can take is to get the information from the Corporation which I will.

Shri FARIDUL HAQ ANSARI: May I know as to why the Minister is not taking these steps to relieve the people living there of their sufferings?

SHRI D. P. KARMARKAR: It is because there is a validly constituted body, the Delhi Municipal Corporation, and the Ministry is not seized of the problem.

SHRI JASWANT SINGH: Can the hon. Minister not press upon the Municipal Corporation to remedy these defects?

Shri D. P. KARMARKAR: It is normally the duty of the Corporation, and normally we do not impinge upon their rights as given by this Parliament through an Act, the Delhi Municipal Corporation Act. The Corporation may resent if we give unsolicited advice.

SHRI D. P. KARMARKAR: No, Sir, they have not only not expressed their inability but my gathering of the situation is that they are quite confident of improving the situation.

to Questions

Admission to the All India Institute of Medical Sciences, New Delhi

*125. SHRI M. P. BHARGAVA: Will the Minister of Health be pleased to state:

- (a) whether any new rules are being framed by Government for admission of students to the medical course of the All India Institute of Medical Sciences, New Delhi; and
- (b) what would be the State-wise break-up of the students who are to be admitted into the College this year?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Government have not framed any new rules. Admissions are regulated by rules framed by the Institute itself.

(b) No State-wise reservation of seats is made. Students are admitted on the basis of a competitive examination held on an all India basis.

Shri M. P. BHARGAVA: May I know whether any date has so far been fixed for receiving applications from students for admission this year?

Shri D. P. KARMARKAR: I have no idea about this year but I find that the first Tuesday in June was fixed as the last date for receipt of applications so far as last year was concerned.

Shri M. P. BHARGAVA: I would like to bring it to the notice of the Ministry that that the last date fixed in the previous years was a date when the results of examinations of some of the Universities in Uttar Pradesh were not out. This created difficulties for intending students. In view of this, may I ask the hon. Minister to fix some date in the last week of June or in the first week of July for the receipt of applications?

Shri Bhupesh Gupta: We are very glad to hear about the concern of the Minister, and the respect of the Minister, for the rights of others. May I know why, when the Municipal Corporation Act gives ample authority and initiative to the Central Government, the Central Government is not moving in this matter to press upon the Corporation to provide facilities? If the Corporation would not do it, why can't the Ministry itself do this?

SHRI D. P. KARMARKAR: These powers are not given to us except in an emergency. My hon. friend will refuse knowledge of the Act itself. If any latrine goes wrong, it does not give the Government of India any authority to intervene.

Shri Bhupesh Gupta: The representative of the Government is there, the Commissioner. Has the Government addressed any letter in this connection to the Commissioner, asking him to take up this matter in the municipal body itself?

Shri D. P. KARMARKAR: Firstly, the Commissioner is amenable to the Home Ministry, and secondly, the Commissioner is also subject to the Act which constituted the Corporation.

Shri Bhupesh Gupta: May I know whether it is not possible for the Health Minister to approach through the proper Ministry, namely the Home Ministry? If it is possible, why is the Health Minister shirking his responsibility by pointing to the Home Minister?

SHRI D. P. KARMARKAR: It is possible to have another approach but we can do that only when it is advisable to do so.

SHRIMATI SAVITRY DEVI NIGAM:
Is it a fact that the Corporation authorities have expressed their inability to re-build this colony on a more humanitarian basis and to provide even the minimum necessities to the people living in the Kingsway Camp?